

Misc. Crl. (bail) Case No. 59 of 21

24-02-2021

Seen the petition filed U/s.438 of Cr.P.C. seeking pre-arrest bail by accused/petitioner Sri Dineshwar Barua apprehending arrest in connection with Tezpur P.S. case no. 2167/2017 (corresponding G.R. Case No. 4087/17) U/s 4 of POCSO Act.

Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both.

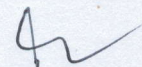
It is pertinent to mention here that the FIR of this case was lodged on 22-10-17 and since then the investigation has been continuing and the investigating officer has collected almost all adequate materials. Statement of the alleged victim girl was also recorded U/s.164 of Cr.P.C. It further appears from the entries made in the case diary that the investigation of this case is almost completed.

In view of the fact that the investigation of this case is almost completed as noted by the investigating officer in the case diary, custodial detention/interrogation of the present accused/petitioner cannot be said to be necessary for any purpose of investigation.

In view of the above, it is directed that the accused/petitioner shall appear before the investigating officer within a period of seven days from today and shall get his statement recorded by the investigating officer. In the event of his arrest, on his appearance, the accused/petitioner shall be allowed to go on bail of Rs.10,000/- (Rupees ten thousand) only with one surety of like amount to the satisfaction of the arresting authority on condition that the accused/petitioner shall not leave the jurisdiction of this court till submission of the final form.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur

**Additional Sessions Judge
Sonitpur, Tezpur**

*CD sent to
O/o Tzp P.S.
through P.I.
isp
25/2/21*